

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA 85/2017  
IN  
CA(CAA)No.2/Chd/Pb/2017**

In the matter of:  
Sections 230-232 of the Companies Act, 2013

**AND**

In the matter of:  
A composite Scheme of Arrangement and Amalgamation between.

Fortis Healthcare Limited	..Demerged Company
	<b>AND</b>
SRL Limited	...Amalgamating Company
	<b>AND</b>
Fortis Malar Hospital Limited	.Resulting/Amalgamated Company

**Present:** Mr. Anand Chhibbar, Sr Advocate with Mr.Gyanendra Kumar, Ms.Shikha Tandon, Advocates for the applicant-companies.  
Mr.Rajiv Atma Ram, Sr.Advocate with Mr.Manish Jain, Mr.Jasdev Singh Mehndiratta and Ms Divya Sharma, Mr.Keshav Raychanduri, Advocates for Intervener.  
Mr.Deepankur Sharma, Advocate for Official Liquidator and Regional Director, Northern Region, Ministry of Corporate Affairs.

Learned Senior Counsel for Intervener has handed over copy of the order dated 11.08.2017 passed by the Hon'ble Supreme Court in SLP No.(C) 20147/2017 along with copy of additional affidavit. The same be taken on record. Copies have been supplied to learned Senior Counsel for the petitioner. Heard on aspect of proceeding further in view of the orders of the Hon'ble Supreme Court. Adjourned for order on this issue on 21.08.2017.

(Justice R.P.Nagrath)  
Member (Judicial)

August 16, 2017  
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